

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-368 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017**

**NAME OF THE COMPANY: M/s Brys International Pvt. Ltd. Vs. M/s Dignify Buildtech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Mr. Amish Tandon and Mr. Ayush Beotra, Advocates for OL		
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	For the Respondent (s)	: Mr. Sudhanshu Batra, Mr. Aditya Mishra and Mr. Kunal Sabharwal, Advocates		
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**ORDER**

Vide order dated 10.11.2017 of the Hon'ble High Court of Delhi has granted the OL to step into the shoes of the Operational Creditor. At request of the Ld. Counsel of the OL, adjourned to 11<sup>th</sup> December, 2017 for final arguments.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**